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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + O.M.P. (COMM) 342/2021

MBL INFRASTRUCTURES LIMITED Petitioner

Through: Ms. Anusuya Salwan, Advocate

versus

PILE FOUNDATION COMPANY Respondent

Through: Mr. Rajiv Ranjan Dwivedi &

Mr. Vishal, Advocates

+ O.M.P. (COMM) 345/2021

MBL INFRASTRUCTURES LIMITED Petitioner

Through: Ms. Anusuya Salwan, Advocate

versus

MS PILE FOUNDATION COMPANY Respondent

Through: Mr. Rajiv Ranjan Dwivedi &

Mr. Vishal, Advocates

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER 12.01.2022

% 12.01.202

(Video-Conferencing)

- 1. Ms. Salwan seeks a short adjournment in order to enable her to place on record the compilation of the judgments on which she seeks to place reliance with advance copy to learned Counsel for the opposite side.
- **2.** Learned Counsel for the respondent may also do likewise.





3. Re-notify on 18th January, 2022.

C. HARI SHANKAR, J

JANUARY 12, 2022 *hk*



